

(a) whether it is a fact that the Planning Commission have estimated an additional investment of Rs. 1,500 crores for the completion of Central Industrial projects currently under construction or expansion in the various States;

(b) if so, the project-wise investments made by Government so far on the Central Industrial projects in Orissa;

(c) whether Government propose to allocate additional investment on these projects in Orissa out of the estimated investment;

(d) if so, the main features thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) The investment made on the Rourkela Steel Plant from 1951-1968 is estimated at Rs. 232.1 crores while that on the first stage expansion of this plant during the same period is estimated at Rs. 162.5 crores. The investment during 1951-1968 on Rourkela Fertiliser Plant including Naphtha steam reformation unit is estimated at Rs. 23.5 crores.

(c) to (e). An additional investment of Rs. 8 crores is estimated as the requirement for completing the first stage expansion of Rourkela Steel Plant. The Fourth Five Year Plan and the allocation of investment funds for the Projects to be included in it are yet to be finalised.

MEMORANDUM ON INDO-NEPAL TRADE AGREEMENT

*45. SHRI R. K. AMIN :

SHRI S. P. RAMAMOORTHY :

SHRI R. R. SINGH DEO :

SHRI A. DIPA :

SHRI S. K. TAPURIAH :

Will the Minister of COMMERCE be pleased to state :

(a) whether a memorandum has been submitted by certain Members of Parliament regarding improper working of the Indo-Nepalese trade agreement against our interest;

(b) whether there have been numerous cases of violation of the terms of agree-

ment by Nepal regarding export of the items of the third Country origin;

(c) if so, details thereof; and

(d) action taken by Government in the matter ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) Yes, Sir.

(b) to (d). The Treaty makes no provision for the import of third country goods and such imports from Nepal are prohibited under a Notification issued under the Customs Act. Reports have, however, been received that third country goods are some times smuggled to India from Nepal. During 1967, the goods of third country origin worth Rs. 6 lakhs were seized by the border Customs; the value of such seizures during 1968 (January to September) were around Rs. 15 lakhs. Generally goods such as wrist watches, fountain pens, cigarette lighters, torches, transistors, sugar, cameras, blades etc. are smuggled. Additional staff has been made available for the prevention of smuggling across the Indo-Nepal borders and preventive measures have been intensified. The problem was also discussed between the two Governments during the visit of the Indian Trade Delegation to Nepal from 10th to 15th September, 1968 and it was agreed that both Governments would take measures to prevent smuggling of third country goods from Nepal to India.

NEW VICTORIA MILLS LTD., KANPUR

*46. SHRI S. M. BANERJEE : Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 2851 on the 6th August, 1968 and state :

(a) whether Government of U.P. has now agreed to help the Central Government to take over the New Victoria Mills Ltd. at Kanpur; and

(b) if so, when the Mill is likely to be started ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) and (b). The Government of U.P. have made some suggestions for re-starting a part of the New Victoria Mills Ltd., Kanpur. The question of the appointment of an authorised controller is under consideration.